



Government of Jammu and Kashmir  
Revenue Department  
Civil Secretariat, Jammu / Srinagar

**Notification**  
**Jammu, the 19<sup>th</sup> January, 2018**

SRO 25 .- Whereas, it appears to the Government that there are numerous errors in the entries particularly in respect of Shamilat (Kahcharai) land recorded in the Record-of-Rights prepared during the year 2012-13 for the village Gudder, Tehsil and District Kulgam.

Whereas, the magnitude of errors committed in the preparation of new Record-of-Rights warrants rectification of the records by way of special revision (Tarmeemi Bandobast).

Now, therefore, in exercise of the powers conferred by Sub-sections (1) and (2) of section 22 of the Jammu and Kashmir Land Revenue Act, 1996 XII of 1996), the Government hereby direct that the Record-of-Rights of village Gudder, Tehsil and District Kulgam, shall be specially revised by way of Tarmeemi Bandobast, to rectify the error.

By order of the Government of Jammu and Kashmir.

*Sd/-*

**(Shahid Anayatullah)IAS**  
Commissioner/Secretary to the Government

lo:- Rev/S/65/2016

Dated:- 19 -01-2018

Copy to the:

1. Financial Commissioner, Revenue, J&K, Jammu.
2. Divisional Commissioner, Kashmir.
3. Commissioner Survey and Land Records, J&K for further necessary action as per the relevant norms.
4. Deputy Commissioner, Kulgam.
5. Regional Director, Survey and Land Records, Anantnag.
6. OSD to Hon'ble Minister for Revenue.
7. Special Assistant to Hon'ble MoS for Revenue.
8. Private Secretary to Commissioner/Secretary to Govt. Revenue Department.
9. Notification / stock file.

  
**(Ghulam Rasool)KAS**

Deputy Secretary to the Government